

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

I.A. No. 29 of 2025/EZ
2026

IN

O.A. NO. 105/2024/EZ

In the matter of:

Rohit Choudhury

.....Applicant

Vs.

State of Assam & Ors.

.....Respondents

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Date: 10.03.2026

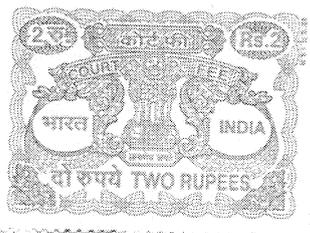
Instrument Sl. No. 5439
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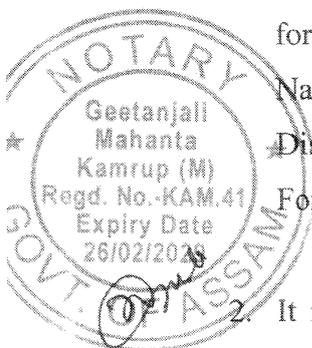
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Early Hearing Application filed on behalf of Respondent Nos. 1, 2, 4 and 5 under Section 19 of the National Green Tribunal Act, 2010 read with Rule 8 of the National Green Tribunal (Practices and Procedure) Rules, 2011

1. The Applicant has filed the present Original Application before this Hon'ble Tribunal alleging violation of the provisions of the *Forest (Conservation) Act, 1980*. It is alleged that the Department of Forest, Assam has diverted approximately 28 hectares of reserve forest land for establishment of the 2nd Assam Commando Battalion in the Assam-Nagaland interstate border area within the Geleky Reserve Forest located in Sibsagar District of Assam, without obtaining prior approval from the Ministry of Environment, Forest and Climate Change (MoEF&CC).

2. It is respectfully submitted that in a similar matter being Original Application No. 61/2024, the Principal Bench of this Hon'ble Tribunal at New Delhi had also taken *suo moto* cognizance of a news report titled "*Assam: PCCF MK Yadava accused of illegally clearing protected forest for Commando Battalion*" published in the Northeast.

Ramen Chandra Mahanta
Commissioner & Secretary
To The Govt Of Assam
E.F.C. Changeamt.
Dispur, Chy-6



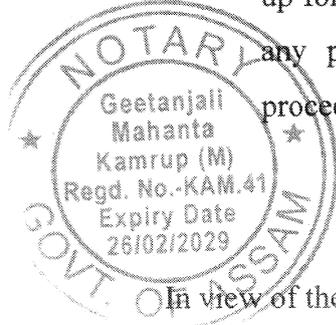
3. It is most humbly submitted that the said Original Application No. 61/2024 has been disposed of by the Principal Bench of this Hon'ble Tribunal at New Delhi vide judgment dated 30.05.2025 inter alia holding that Environmental Clearance ("EC") is not required where the construction area is confined to 20,000 sq. m. (19668 sq. m., to be precise). The Hon'ble Tribunal also extracted the relevant portions of the Affidavit dated 25.04.2025 filed on behalf of the State of Assam.
4. This Hon'ble Tribunal, on the last date of hearing i.e. 21.01.2026, was pleased to grant Respondent Nos. 1, 2, 4 and 5 six weeks' time to place additional documents on record and has listed the matter for final hearing on 13.04.2026. It is most respectfully submitted that the pleadings in the present Original Application stand completed and the matter is now ready for final hearing.
5. It is respectfully submitted that the issues raised in the present Original Application have already been examined and adjudicated upon by the Principal Bench of this Hon'ble Tribunal at New Delhi, almost a year ago. In these circumstances, the continued pendency of the present proceedings may give rise to unnecessary controversy and speculation, particularly in view of the forthcoming elections in the State of Assam. It is therefore in the interest of justice that the present matter be taken up for early hearing so that the issues involved may be conclusively adjudicated and any possibility of misuse or misrepresentation of the pendency of the present proceedings is obviated.

Certified Copy
 Ramesh Chandra Neelam
 P.O. The Govt. Of Assam
 P.O. C. Change Deptt.
 Dispur, Assam

PRAYER

In view of the foregoing, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- (a) Allow the present Early Hearing Application and prepone the next date of hearing in the instant Original Application
- (b) Pass such further or other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice.



 Geetanjali Mahanta
 NOTARY
 GOVT. OF ASSAM
 Kamrup (M), Guwahati
 Regd.No.-KAM-41

Ramesh Chandra Neelam
 Joint Secretary
 to the Govt. of Assam
 P.O. C. Change Deptt.
 Dispur, Assam